

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3120
ANSWERED ON:30.08.2012
WATER IN CONCURRENT LIST
Agarwal Shri Rajendra;Sudhakaran Shri K.

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether there has been a broad consensus in the deliberations over putting water in the Concurrent List to help Centre have a greater say in settling inter-State water disputes;
- (b) if so, whether the Centre has mooted action on these lines;
- (c) if so, whether the move by the Centre has elicited strong reaction from the riparian States;
- (d) if so, whether the riparian States assert that inter-state water disputes could still be resolved harmoniously in accordance with the nationally and internationally accepted riparian principles; And
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

- (a) Suggestions/ recommendations have been received for bringing water in the Concurrent List. The proposal to bring water in the Union / Concurrent List was examined by the two Commissions on Centre-State Relations chaired by Justice R.S. Sarkaria and Justice M.M. Punchhi respectively. The said proposal did not find favour with either of the two Commissions.
- (b) No, Madam.
- (c) Does not arise.
- (d) & (e) The Inter State River Water Disputes (ISRWD), Act, 1956 has been enacted for adjudication of disputes relating to water of inter-State rivers and valleys. The Act inter-alia provides for constitution of a Tribunal by the Central Government within a period of one year from the date of receipt of request from any State Government. Unresolved river water disputes among different States are referred to the Water Disputes Tribunals constituted by the Government on receipt of request from any State Government.